

(84)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH : HYDERABAD.

CA. No. 184 of 1997

Date of Order 24.11.98

Between:

1. M.A. Rahim	4. Y.Chandra Mouli
2. B.Krishna Prasad	5. A.C. Kota Konda
3. R.Raghunatha Reddy	6. G.Rahim ..Applicant

And

1. Union of India, rep. by its Secretary
Telecommunications, Sanchar Bhavan,
Ashoka Road, New Delhi.
2. The Chief General Manager, Telecom
Circle, Andhra Pradesh, Hyderabad.
3. The Telecom District Manager, Kurnool ..Respondents.

Counsel for the Applicant : Mr. P.N.A. Christian
Counsel for the Respondents : Mr. V.Rajeswara Rao

CORAM:

THE HON'BLE MR. R.RANGARAJAN : MEMBER (A)
THE HON'BLE MR. B.S.JAI PARAMESWAR: MEMBER (J)

*.**

....2/-

2/9/1998
II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :
M(J)

DATED: 24/11/98

ORDER/JUDGMENT

MA/R.E.A./C.P.NO.

in
OA.NO. 184/97

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

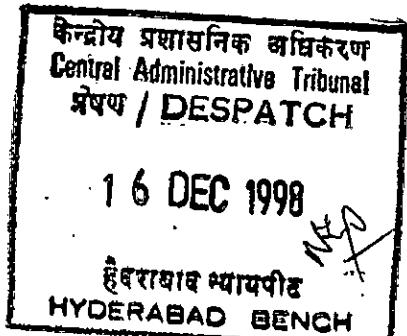
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

Despatch (17) SRR



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

FORM - III

Application filed under Rule-8(3) Read with Rule 4(5)(a)
Central Administrative Tribunal (Procedure) Rules, 1987.

M.A.No. (57 of 1996

in
Sl. No. 171 of 1996

Between:

- 1) M.A. Rahiman, s/o late M. Shaik Hussain aged 38 years, Occ: TTA, O/O Telephone Exchange, Uravakonda, Anandhapur Dt. r/o Uravakonda,
- 2) B. Krishna Prasad, s/o B. Thiruvengadam, aged 39 yrs., Occ: TTA, O/O Telephone Exchange, Gooty, Anantapur dt., r/o Gooty, Anantapur Dt.
- 3) R. Raghunatha Reddy, s/o Eragama Reddy, aged 40 Yrs., Occ: TTA, O/O Telephone Exchange, Kadiri, Anantapur Dt., r/o Anantapur.
- 4) Y. Chandra Mouli, s/o Y. Subbaramaiah, aged 47 years, Occ: TTA, O/O SDE(Installations), Anantapur, r/o Anantapur.
- 5) A.C. Kota Konda, s/o A.C. Mareppa, aged 27 years, Occ: TTA, O/O X-Bar(Mtu), Vemana Telephone Bhavan, Anantapur r/o Anantapur
- 6) G. Rahim, s/o N.G. Fakruddin, aged 56 yrs., Occ: TTA, O/O CDOT Exchange, Guntakal, Anantapur District, r/o Anantapur

... APPLICANTS/
APPLICANTS

and

- 1) Union of India, rep. by the Secretary, Telecommunications, Sanchar Bhavan, Ashoka Road, New Delhi
- 2) Chief General Manager, Telecommunications, A.P. Circle, Hyderabad
- 3) Telecom District Manager, Ananthapur

... Respondents
Respondents

: 2 :

Brief facts leading to the application:

The applicants submit that they are all working as Telecom Technical Assistants and have successfully completed the qualifying Screening Test held on 29-1-'95 for promotion to the post of JTOs. As per the Statutory Rules dated 8-2-'96 amended Rules dated 14-10-'96, all of them are to be placed either as the first lot in the entire select Panel or as the first lot in all the officials who passed the said Qualifying Screening Test. But curiously the respondent authorities, in flagrant violation of the Statutory Rules, vide their letter bearing No. TA/STB/101-2pJTO-TRG/Mimsc/11 dated 9-12-'96 are sending certain PIs/TA/AEA/WOs another cadre who are also in the Select Panel, who passed the said Qualifying Screening Test and are to be placed below the Cadre of TTAs to which the applicants belong. Impugning the action of the respondent authorities and the said letter dated 9-12-'96, on this day all the above applicants filed the above O.A. for a declaration that the said action of the respondent authorities is illegal etc. and for a consequential direction to send the TTAs the cadre to which the applicants belong before them as per the Statutory Rules. The applicants, therefore, submit that all of them have got common cause of action, common interest in the matter and the nature of relief prayed for is one and the same, and as such they may be permitted to join together to file a single O.A.

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....3/-

P R A Y E R

It is, therefore, prayed that this Hon'ble Tribunal may be pleased to permit the applicants to joint together and file a single original Application in the interest of justice and pass such other Order or Orders as this Hon'ble Tribunal deems fit and proper in the ends of justice.

Particulars of Bank Draft/Postal Order filed in respect of the Application Fee:

- 1) Name of the Bank on which drawn: Nil
- 2) Demand Draft No. Nil
on : Nil
- 3) Indian Postal Order No: Nil
- 4) Name of the Issuing P.O: Nil
- 5) Date of Issue of P.O. :
- 6) Post Office at which payable: Nil
- 10) List of enclosures: Nil

With Compt for the ~~for~~
Opposite us able to pay
the odd Compt from
if ordered by the ~~the~~
Compt.

Single OA Retr

ANANTHAPUR DISTRICT

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL, HYDERABAD BENCH.

HYDERABAD

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Application filed under Rule-8(3)
r/w Rule 4(5)(a) Central Administra-
tive Tribunal (Procedure) Rules, 1987

Great Lakes
Court for Appeals

M.A. No. 157 of 1996

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SR.
O.A. No. 171 of 1996



PETITION TO GRANT PERMISSION
TO FILE SINGLE O.A.

Filed on: 26-12-96

Filed by a

M/S. P.N.A. CHRISTIAN

SHOBHNA MOKAAT

G. SATISH MANOHAR

ADVOCATES

10-3-1/3, (First Floor)

Entrenchment Road,

EAST MARPE PALLY,

SECUNDERABAD-500 026.
for implementation